

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 1314/2023

(Arising out of impugned final judgment and order dated 29-08-2022 in WC No. 49873/2003 passed by the High Court Of Judicature At Allahabad)

KRISHNA LAL DIXIT

Petitioner(s)

VERSUS

ZILA PANCHAYAT AURRAIYA & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.28000/2023-CONDONATION OF DELAY IN FILING and IA No.28001/2023-EXEMPTION FROM FILING O.T.)

Date : 17-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Uday Prakash, Adv.
Mr. Raghvendra Shukla, Adv.
Mr. Shashi Kumar, Adv.
Mr. Ramjee Pandey, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice, returnable within four weeks.

In the meantime, there shall be stay of the impugned order.

(INDU MARWAH)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
BRANCH OFFICER